

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA in Disposed of Cases No. 43/2025
In
Original Application No.584/2024

IN THE MATTER OF:

Rakesh Bhardwaj ...Applicant

Vs

State of Haryana ...Respondent(s)

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Date: 30.06.2025

Filed
Through



(Rahul Khurana)
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REPLY ON BEHALF OF RESPONDENT No.1 AND 3

MOST RESPECTFULLY SHOWETH:

1. That a letter petition dated 05.10.2023 was treated and registered as OA No.584/2024.
2. That this Hon'ble Tribunal vide order dated 09.07.2024 constituted a Joint Committee comprising Deputy Commissioner, Rohtak and Haryana State Pollution Control Board. Accordingly, a report dated 20.11.2024 was submitted stating that as per Action Plan submitted by the Municipal Committee, Meham legacy waste is likely to be disposed of by 30.12.2024.
3. That report dated 20.11.2024 was registered as MA No.43/2025 and this Hon'ble Tribunal has issued notice for filing reply.
4. That present reply is being filed through Dinesh Kumar, Regional Officer, HSPCB, Rohtak who is authorized and competent to file the present reply on behalf of answering respondent.
5. That after receiving of notice in present matter, a report has been submitted by the Secretary, MC, Meham to the Haryana State Pollution Control Board (HSPCB), Rohtak on 27.06.2025 vide letter dated 27.06.2025. A copy of the said report is annexed herewith as **Annexure R/1**.
6. That as per report submitted by MC, Meham, entire legacy waste has been disposed of and no legacy waste is lying at

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site. Further, following information has been submitted by the MC, Meham:

"According the action plan submitted by the MC Meham, legacy waste was disposed as per the guidelines SWM Rules 2016 on dated 31-12-2024. The fractions of legacy waste are given as under: -

Total Legacy Waste as per assessment	: - 10959.52 M.T.
Total Legacy Waste found at site and processed	: - 11206.50 M.T.
R.D.F. Recovered	: - 2049.67 M.T.
Soil enrichment material	: - 8202.24 M.T.
C&D	: - 561.24 M.T.
Inert	: - 393.35 M.T.

The above said work has been done by M/s Balwan & Company Sonipat. RDF has been disposed of by the agency through Dhartie Warriors Environment Pvt. Ltd, 291, Sector-15, Part-1, Gurugram, HR-122001 for 2049.67 M.T.

Soil Enrichment Material of quantity 8202.24 M.T. was received from the said legacy site, which was given by agency to the local farmers. Construction & Demolition waste was 561.24 M.T. which was given by the agency to Sh. Parmod Dangi Contractor for road construction activities. The Inert, of quantity 393.35 M.T. was dumped at the sanitary landfill site of Municipal Corporation Rohtak. At present, there is no legacy waste of any kind left in the Municipal Committee Meham area. Presently no solid waste of any kind is being dumped at the said site. Municipal Committee has also fixed warning boards regarding no dumping of garbage at the site. Photo enclosed herewith (attached as Annexure-A)

At present, for daily generated waste, municipal committee Meham has doing door-to-door garbage collection through M/s Balwan & Company Sonipat which is handling and disposing of the waste."

7. That it will be relevant to mention here that site in question was visited by Field Officer, HSPCB, Rohtak on 27.06.2025 and no waste was found dumped at the site.

This reply is respectfully submitted for the kind consideration of this Hon'ble Tribunal. Hon'ble Tribunal may kindly consider to issue notice to the Municipal Committee, Meham for filing reply with relevant information.


Dinesh Kumar,
Regional Officer, HSPCB, Rohtak

Date: 30.06.2025

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AFFIDAVIT

I, Dinesh Kumar, Regional Officer, HSPCB, Rohtak aged about 43 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.



Dinesh
Deponent

Verification:

Verified at on 30th day of June 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Dinesh
Deponent

ATTESTED

[Signature]
NOTARY PUBLIC, JIND
Appointed by Central Govt

RN 25 / 100 30-6-2025

From

Secretary
Municipal Committee, Meham

To

Regional Officer,
SCO-A-6,7,8, First Floor, Suncity Commercial Complex,
Near Vishal Hotel, Sec-36, Rohtak-124001

Memo No. 408/MCM/2025

Dated 27-06-2025

Subject: - Regarding Misc. Application in Disposed of Cases No. 43/2025 in Original Application No. 584/2024 Rakesh Bhardwaj Vs. State of Haryana & Ors.

With reference to the Hon'ble NGT Vide order dated 16-04-2025 on the above subject.

In the matter under consideration, you are informed that an Action was already submitted w.r.t. disposal of old garbage dumped on Khasra No. 779/1 on Hisar Bypass Road in the Municipal Committee Meham area. According the action plan submitted by the MC Meham, legacy waste was disposed as per the guidelines SWM Rules 2016 on dated 31-12-2024. The fractions of legacy waste are given as under: -

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Soil Enrichment Material of quantity 8202.24 M.T. was received from the said legacy site, which was given by agency to the local farmers. Construction & Demolition waste was 561.24 M.T. which was given by the agency to Sh. Parmod Dangi Contractor for road construction activities. The Inert, of quantity 393.35 M.T. was dumped at the sanitary landfill site of Municipal Corporation Rohtak. At present, there is no legacy waste of any kind left in the Municipal Committee Meham area. Presently no solid waste of any kind is being dumped at the said site. Municipal Committee has also fixed warning boards regarding no dumping of garbage at the site. Photo enclosed herewith (attached as Annexure-A)

At present, for daily generated waste, municipal committee Meham has doing door-to-door garbage collection through M/s Balwan & Company Sonipat which is handling and disposing of the waste. Hence MC Meham is not violating the order of the Hon'ble NGT and the SWM Rules 2016. The report is submitted for necessary action please.

Enclosed: - 1. Annexure – A



Secretary
Municipal Committee
Meham.

ANNEXURE – A

